

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

RECORD OF PROCEEDINGS

Petition No. 45/2010

Subject: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P. Power generating company Ltd (Respondent No. 3) for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.

Date of Hearing: 13.7.2010

Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Uttar Pradesh Power Corporation Ltd (UPPCL)

Respondents: Secretary Energy Dept, State of M.P., MPSEB, MPGENCO and MPTRADECO,

Parties present: Shri G.Umapathy, Advocate, MPPTCL
Shri K.K.Agrawal, MPPTCL
Shri Alok Mishra, MPPTCL
Shri Dilip Singh, MPPTCL

None appeared on behalf of the petitioner. The learned counsel for the respondent No.4, MPPTCL submitted that it has filed its reply on 2.7.2010 and has served copies on the petitioner and other respondents. He also submitted that the learned counsel for the petitioner, UPPCL has informed him that it would pray for an adjournment in order to file rejoinder to the reply filed by MPPTCL.

2. The Commission directed that the petitioner may file its rejoinder, with copy to the respondents, on or before 26.7.2010.
3. Matter shall be re-notified for hearing on 12.8.2010.

Sd/-
T.Rout
Joint Chief (Law)